

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 151 of 2012

Dated : 16th January, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of

The Bihar Electricity Board ... Appellant(s)

Versus

**Bihar Electricity Regulatory Commission
& Ors. ...Respondent(s)**

**Counsel for the Appellant(s): Mr. Mohit Kumar Shah
Counsel for the Respondent(s): Mr. Nand Sharma (Rep.) for R-1
Mr. Anand K. Ganesan**

ORDER

Despite directions given by order dated 27.11.2012 directing the Appellant to file rejoinder on or before 16.1.2013, no rejoinder has been filed so far. The Learned Counsel for the Appellant seeks some more time to file rejoinder. Accordingly, he is permitted to file rejoinder on or before 21.2.2013 after serving copy on the other side.

The Representative of the Respondent Commission present is also directed to file reply on or before 15.2.2013 after serving copy on the other side.

Post for further hearing on **21.2.2013 at 2.30 p.m.**

**(V.J. Talwar)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/sm